

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH**` KOLKATA

CP(IB) No. 568/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company		Affinity Financial Services (P) Ltd -Vs- Kiev Finance Ltd.		
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date
1.	Shamayem	Fasih, Advocate	Operational Creditor	EF 11/2014

ORDER

Ld. Counsel for the operational creditor is present.

Petitioner has filed this petition u/s. 9 of the Insolvency & Bankruptcy Code, 2016 (IBC). Petitioner has filed bank statement in compliance of section 9(3)(b) and (c) of IBC. It is submitted that she approached the bank but bank issued the statement but not the certificate. As per provisions of section 9(3)(c) of the IBC, the petitioner has to file bank certificate along with the bank statement. Therefore, notice be issued to the bank for issuing the bank certificate in compliance of section 9(3)(c) of IBC. Let copy of the order be served on the bank and file affidavit of service within 7 days.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for

making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 27/11/2017.

(Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J)

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